COURT - I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 137 OF 2017

Dated: 31st August, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of :

Fortum FinnSurya Energy Private Limited …Appellant(s)
Vs.
Madhya Pradesh Electricity Regulatory Commission & Ors. …Respondent(s)

Counsel for the Appellant(s) : Mr. Aditya K.Singh
Mr. Faizur Rehman

Counsel for the Respondent(s) : Mr. S. Ventakesh
Mr. Varun Singh
Mr. Pratyush Singh
Mr. Natabrata Bhattacharya for R-1

Mr. Nitin Gaur
Ms. Anuradha Mishra for R-3

ORDER

Learned counsel for respondent No.3 states that he will be filing reply within three days. He may take steps to file the same after serving copy on the other side. Learned counsel for respondent No.1 seeks two weeks more time to file reply. He may file the same on or before 15.09.2017 after serving copy on the other side. Rejoinder may be filed within three weeks thereafter.

List the matter on ***24.10.2017.***

(I. J. Kapoor)
Technical Member

(Justice Ranjana P. Desai)
Chairperson

ts/vt